STRATIVE TRIBUNAL

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CP NO. 40/2005 IN OA NO. 2637/2003

This the 30th day of March, 2005

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J) HON'BLE MR. S.K.NAIK, MEMBER (A)

Ex. ASI Laxmi Narain, S/o Sh. Chandan Singh, Aged about 66 years, R/o H.No.30/11, Daksh Road, Vishwas Nagar, Shahdara, Delhi.

(By Advocate: Sh. T.D. Yadav proxy for Sh. S.S. Tiwari)

Versus

- Sh. S.Raghunathan,
 Chief Secretary,
 Govt. of NCT of Delhi,
 New Sectt., near Indira Gandhi Stadium,
 I.P.Estate, New Delhi.
- 2. Dr. K.K.Paul,
 Commissioner of Police,
 Delhi Police,
 Police Headquarters, I.P.Estate,
 New Delhi.
- 3. Sh. Deependra Pathak,
 Deputy Commissioner of Police (SW Distt.)
 Delhi Police, Vasant Vihar,
 New Delhi.

(By Advocate: Sh. Rishi Prakash)

ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Counsel for respondents has stated that the operation of the order of this Tribunal disobedience of which has been complained against in the proceeding has been stayed by the Hon'ble Delhi High Court in WP (C) No. 1864/2005 vide order dated 1.3.2005. Copy of the order has been produced which shows that notice has been issued returnable on 22.9.2005. Counsel for respondents further stated that reply has already been filed in the Registry today and a copy

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thereof has been supplied to the counsel for applicant. In view of the order of Hon'ble Delhi High Court staying the operation of the order of the Tribunal passed in the OA, counsel for applicant does not press this CP at this stage. We accede to this request and do not want to proceed in the matter further.

2. Accordingly, the CP is dismissed. Notices are discharged. However, we give liberty to the applicant to file fresh CP, if necessary, in accordance with law after the WP(C) is disposed of by the Hon'ble High Court.

(S.K. NAIK) Member (A)

(M.A. KHAN) Vice Chairman (J)

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